DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)

MINUTES OF MEETING NO. 09/80 OF THE NORMS COMMITTEE-I DATED 26.11.2020 HELD ON 08.01.2021

Meeting No. 09/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 26.11.2020) held on 08.01.2021 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri B. C. Nayak, D.O.	DHI
3.	Shri K.S. Sodhi, Asst. Director	MSME
4.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
5.	Shri Shaish Kumar, (Tech-1)	Consultant
6.	Shri V.C. Agarwal, (Tech-3)	Consultant
7.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Dr. D. C. Dabhole, Dy. DGFT	DGFT
2.	Shri Pranav Upadhyay, Dy. Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting 07/80 (originally scheduled for 22.10.2020) held on 23.10.2020 were circulated on 08.12.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 14.12.2020. The said minutes are unanimously approved.

5. Minutes of Meeting 08/80 (originally scheduled for 05.11.2020) held on 06.11.2020 were circulated on 15.12.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 23.12.2020. The said minutes are unanimously approved.

1	**Case No.:366/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00708/AM19/	RLA File :07/24/040/00106/AM16/	Lic.No/Date:0710108605 13.08.2015	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** taking cue from **SION C-1647** as under:

1. Quantity of **relevant** import items at Sl. No. 1 to 9 & 50 may be allowed as 1.02Kgs/Kg net content of export product.
2. Quantity of **relevant** import items at Sl. No. 10 to 21, 23 to 26, 30 to 33, 35 to 42, 46 to 49, 51 to 62, 66 to 72 & 76 to 78 may be allowed **as per GN-4**.
3. Quantity of **relevant** import items at Sl. No. 27 to 29, 34 & 63 to 65 may be allowed upto 2% of FoB value.
4. Quantity of **relevant** import items at Sl. No. 22, 43 to 45 & 73 to 75 may be allowed **on net to net basis**.

RA concerned may take further necessary action as per the decision of NC.

2	**Case No.:30/1/80-ALC2/2019**	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00778/AM19/	RLA File :07/24/040/00109/AM16/	Lic.No/Date:0710108606 13.08.2015	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** taking cue from **SION C-1647** as under:

1. Quantity of **relevant** import items at Sl. No. 1 to 10 may be allowed as 1.02Kgs/Kg net content of export product.
2. Quantity of **relevant** import items at Sl. No. 11 to 22, 24 to 26, 30 to 33 & 35 to 55 may be allowed **as per GN-4**.
3. Quantity of **relevant** import items at Sl. No. 27 to 29 & 34 may be allowed upto 2% of FoB value.
4. Quantity of **relevant** import item at Sl. No. 23 may be allowed **on net to net basis**.

RA concerned may take further necessary action as per the decision of NC.

3	**Case No.:363/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Pending with firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DHI** (**HE & MT Section**) vide letter dated 29.10.2020**:**

1. Name with broad specification and their HSN codes of imported items with value separately.
2. Name of the items with value procured from local sources for export separately.
3. Name with broad specifications and their HSN codes of items to be exported with value separately.
4. Details of manufacturing activity involved on the imported items before exporting the item separately.
5. Calculation sheet of value addition as per FTP and wastage generated in punching the holes and drilling separately in Kgs and percentage thereof.

Case is deferred.

4	**Case No.:364/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DHI** vide letter dated 28.10.2020: 1. To provide details of wastages as per the Annexure attached. (Copy enclosed) Case is deferred.			

5	**Case No.:27/5/80-ALC2/2020**	Party Name: SCIGENICS (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00577/AM21/	RLA File :04/21/040/00165/AM17/	Lic.No/Date:0410162152 01.08.2016	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of import items may be allowed **as per GN-4**. RA concerned may take further necessary action as per the decision of NC.			

6	**Case No.:215/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00557/AM19/	RLA File :07/24/040/00201/AM17/	Lic.No/Date:0710110568 25.10.2016	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** taking cue from **SION C-1647** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 10 may be allowed as 1.02Kgs/Kg net content of export product. 2. Quantity of **relevant** import items at Sl. No. 12 to 28, 31 & 32 may be allowed **as per GN-4**. 3. Quantity of **relevant** import items at Sl. No. 11, 29 & 30 may be allowed **on net to net basis**. RA concerned may take further necessary action as per the decision of NC.			

7	**Case No.:222/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00564/AM19/	RLA File :07/24/040/00204/AM17/	Lic.No/Date:0710110569 25.10.2016	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** taking cue from **SION C-1647** as under: 1. Quantity of **relevant** import items at Sl. No. 1 to 9 may be allowed as 1.02Kgs/Kg net content of export product. 2. Quantity of **relevant** import item at Sl. No. 11 may be allowed **as per GN-4**. 3. Quantity of **relevant** import item at Sl. No. 10 may be allowed **on net to net basis**. RA concerned may take further necessary action as per the decision of NC.			

8	**Case No.:380/15/80-ALC2/2018**	Party Name: FOWLER WESTRUP (INDIA) PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00722/AM19/	RLA File :07/24/040/00302/AM17/	Lic.No/Date:0710110914 05.01.2017	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** taking cue from **SION C-1647** as under:

1. Quantity of **relevant** import items at Sl. No. 12 to 20 may be allowed as 1.02Kgs/Kg net content of export product.
2. Quantity of **relevant** import items at Sl. No. 1 to 5, 8 to 11, 21 & 22 may be allowed **as per GN-4**.
3. Quantity of **relevant** import items at Sl. No. 6 & 7 may be allowed **on net to net basis**.

RA concerned may take further necessary action as per the decision of NC.

9	**Case No.:387/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00729/AM19/	RLA File :07/24/040/00382/AM17/	Lic.No/Date:0710111210 01.03.2017	Pending with firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DHI** (**HE & MT Section**) vide letter dated 29.10.2020**:**

1. Name with broad specification and their HSN codes of imported items with value separately.
2. Name of the items with value procured from local sources for export separately.
3. Name with broad specifications and their HSN codes of items to be exported with value separately.
4. Details of manufacturing activity involved on the imported items before exporting the item separately.
5. Calculation sheet of value addition as per FTP and wastage generated in punching the holes and drilling separately in Kgs and percentage thereof.

Case is deferred.

10	**Case No.:126/15/80-ALC2/2018**	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/328/2018-TSW dated 10.12.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84139120	Stainless Steel Clamping Strips	56000 Kgs	72193390	Stainless Steel Sheet / Strips / Coils AISI 304 / 304L / DDQ	58800 Kgs as 1.05Kgs/Kg content in the export item

Note:

1. **Export item shall contain 56000 Kgs of Stainless Steel Strips.**
2. **Import item shall be of relevant grade and thickness as contained/utilized in the export item.**

RA concerned may take further necessary action as per the decision of NC.

11	**Case No.:10/1/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 22.07.2020 followed by reminders on 30.09.2020 & 11.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Chennai. RA concerned may take further necessary action as per the decision of NC.			

12	**Case No.:397/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DHI** (**HE & MT Section**) vide letter dated 29.10.2020**:** 1. Name with broad specification and their HSN codes of imported items with value separately. 2. Name of the items with value procured from local sources for export separately. 3. Name with broad specifications and their HSN codes of items to be exported with value separately. 4. Details of manufacturing activity involved on the imported items before exporting the item separately. 5. Calculation sheet of value addition as per FTP and wastage generated in punching the holes and drilling separately in Kgs and percentage thereof. Case is deferred.			

13	**Case No.:28/5/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00578/AM21/	RLA File :03/92/040/00044/AM19/	Lic.No/Date:0310821057 17.05.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3)**: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Use of export product. 7. Copy of export order. Case is deferred.			

14	**Case No.:31/5/80-ALC2/2020**	Party Name: THE TATA POWER COMPANY LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00581/AM21/	RLA File :07/24/040/00049/AM19/	Lic.No/Date:0710113372 31.05.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that MeitY had directly asked from the firm to furnish following information on 11.12.2020**:** 1. Details of export and import items in terms of technical write-up, design and calculations. 2. Quantity of import items required for manufacturing one unit of export product. 3. Calculations on per unit requirement of import items for manufacturing one unit of export product with & without wastage. 4. Wastage claimed in the manufacturing process. 5. Justification of wastage. **Note: The above information should be submitted in excel sheet.** The Committee also noted that no reply has been received yet. Therefore, it was decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

15	**Case No.:133/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00475/AM19/	RLA File :09/24/040/00058/AM19/	Lic.No/Date:0910066357 20.06.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

16	**Case No.:165/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00507/AM19/	RLA File :09/24/040/00139/AM19/	Lic.No/Date:0910066427 06.07.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

17	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 04.01.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

18	**Case No.:179/15/80-ALC2/2018**	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Pending with firm
	Decision: : The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DHI** (**HE & MT Section**) vide letter dated 29.10.2020**:** 1. Name with broad specification and their HSN codes of imported items with value separately. 2. Name of the items with value procured from local sources for export separately. 3. Name with broad specifications and their HSN codes of items to be exported with value separately. 4. Details of manufacturing activity involved on the imported items before exporting the item separately. 5. Calculation sheet of value addition as per FTP and wastage generated in punching the holes and drilling separately in Kgs and percentage thereof. Case is deferred.			

19	**Case No.:28/11/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DHI** as under: 1. **Weight of export product is 481MT.** 2. Quantity of import item at Sl. No. 87 may be allowed with **336% wastage after taking 10% recovery** from scrap. 3. Quantity of import item at Sl. No. 90 may be allowed with **660% wastage after taking 10% recovery** from scrap. 4. Quantity of import item at Sl. No. 93 may be allowed with **238% wastage after taking 10% recovery** from scrap. 5. Quantity of import item at Sl. No. 95 may be allowed with **275% wastage after taking 10% recovery** from scrap. 6. Import item at Sl. No. 8 to 11 may be **deleted** as requested by the firm. 7. The word "**Finished**" may be prefixed with the description of import items at Sl. No. 107 to 109. 8. The word "**Finished**" may be added in the description of import item at Sl. No. 228 and "**rough**" may be **deleted**. 9. Quantity of rest of the import items may be allowed as per **GN-4 with accountability clause with nil wastage on weight & number terms.** RA concerned may take further necessary action as per the decision of NC.			

20	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 19.06.2020 followed by reminders on 07.09.2020 & 12.11.2020. However, DHI informed that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish the following information: 1. Calculation of all raw materials is to be given linking the same with Dimensional Engineering Drawing.			

2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. List of components, spares, consumables separately.
5. Details of sets & accessories in the list of import.

Case is deferred.

21	**Case No.:30/5/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00580/AM21/	RLA File :03/92/040/00172/AM19/	Lic.No/Date:0310823657 10.09.2018	Pending with firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3)**:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Use of export product.

Case is deferred.

22	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on the recommendation of the representative of **DPIIT** as under:

1. Quantity of import items may be allowed as per **GN-4**.

RA concerned may take further necessary action as per the decision of NC.

23	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Pending with firm

Decision: Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 21.08.2020 for examination of the case. It was also noted that information regarding clubbing of AAs (AA No. 0910066870 and 0910065863) is still awaited from **RA, Hyderabad**. Hence, the Committee decided to send an ID reminder to **RA, Hyderabad**.

Case is deferred.

24	**Case No.:270/15/80-ALC2/2018**	Party Name: VEM TECHNOLOGIES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00612/AM19/	RLA File :09/24/040/00428/AM19/	Lic.No/Date:0910066924 29.11.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (SKB)** was sent to the firm on 27.08.2020 followed by reminders on 30.09.2020 & 11.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send last reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

25	**Case No.:267/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Pending with **DPIIT**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DPIIT** on 04.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

26	**Case No.:269/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that **DHI** via email dated 11.11.2020 informed that the firm's reply is incomplete. Therefore, the Committee decided to ask again from the firm to furnish following information as per comments of **DHI**: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

27	**Case No.:42/1/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Pending with **Tech-**3
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 01.12.2020 for examination of the case. In meeting, **Consultant (Tech-3)** has requested to send physical file of the case. Therefore, the Committee decided to send the same to **Consultant (Tech-3)** for examination of the case. Case is deferred.			

28	**Case No.:5/2/80-ALC2/2019**	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of import items may be allowed as per **SION C-754**. **Note: Thickness of the coil imported and that used in the export should conform.** RA concerned may take further necessary action as per the decision of NC.			

29	**Case No.:4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Pending with **MSME**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 18.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

30	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Pending with **DHI**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 03.09.2020 followed by reminders on 12.11.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind again DHI** for expediting the comments. Case is deferred.			

31	**Case No.:26/5/80-ALC2/2020**	Party Name: WHEELS INDIA LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00576/AM21/	RLA File :04/24/040/00278/AM19/	Lic.No/Date:0410165481 23.04.2019	Pending with **Tech-3**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 06.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

32	**Case No.:1/5/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020 followed by reminders on 22.07.2020, 30.09.2020 & 11.11.2020. However, the reminder via e-mail could not be delivered due to client server issue. Therefore, the Committee decided to **send Final reminder by post to the firm**. RA concerned may take further necessary action as per the decision of NC.			

33	**Case No.:13/5/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DHI** vide letter dated 06.11.2020: 1. To provide details of actual wastages generated during the operations such as cutting, fin making & testing, welding, weld testing, burning, hole drilling, hydro testing etc. against each raw material as per the Annexure attached. (Copy enclosed) Case is deferred.			

34	**Case No.:1/7/80-ALC2/2019**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to **Consultant (Tech 1)** on 18.11.2020. However, no comments have been received in the matter. Therefore, the Committee decided to send the reminder to **Consultant (Tech1)** to expedite the comments. Case is deferred.			

35	**Case No.:2/7/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 06.03.2020 followed by reminders on 23.07.2020, 30.09.2020 & 11.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Panipat**. RA concerned may take further necessary action as per the decision of NC.			

36	**Case No.:4/7/80-ALC2/2019**	Party Name: ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 30.09.2020 followed by a reminder on 11.11.2020. However, the Committee observing the deliberation amongst technical authorities noted few points which still require some clarity from the party. Hence, the Committee decided to call the firm for personal hearing in upcoming meeting. "(Clamp Wastage)" Case is deferred.			

37	**Case No.:12/7/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the firm has submitted physical copy of the reply of deficiency letter. However, the representative of **DHI** has requested to send soft copy of the reply. Therefore, the Committee decided to ask from the firm to furnish soft copy of the reply of deficiency letter. Case is deferred.			

38	**Case No.:15/7/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020 followed by reminders on 30.09.2020 & 11.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vijayawada**. RA concerned may take further necessary action as per the decision of NC.			

39	**Case No.:3/9/80-ALC2/2019**	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	
	Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to **MSME** on 16.12.2020. However, no comments have been received in the matter. Therefore, the Committee decided to send the reminder to **MSME** to expedite the comments. Case is deferred.			

40	**Case No.:45/11/80-ALC2/2004**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DHI,** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84069000	STEAM TURBINE BLADES	3675 Number	76012020	ALLOY STEEL BARS - WIDTH RANGE 34MM TO 93MM - THK RANGE. 44MM TO 240MM - SPEC - MTB10AAM, 10705 MBU,	492% wastage after 10% recovery

RA concerned may take further necessary action as per the decision of NC.

41	**Case No.:46/11/80-ALC2/2004**	Party Name: L&T-MHPS BOILERS PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020 followed by reminders on 30.09.2020 & 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Mumbai**. RA concerned may take further necessary action as per the decision of NC.			

42	**Case No.:1/13/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm was informed for furnishing the complete reply of deficiency letter dated 05.08.2020 on 15.10.2020. However, reply of the firm sent to Consultant (Tech-1) on 16.12.2020. Hence, the Committee decided to wait for comments. Case is deferred.			

43	**Case No.:2/13/80-ALC2/2019**	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Pending with **Tech-3**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 06.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

44	**Case No.:4/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Pending with **DHI**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** for examination of the case on 20.05.2020 followed by a reminder on 15.10.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

45	**Case No.:5/13/80-ALC2/2019**	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **DHI** on 13.10.2020 for examination of the case. However, DHI informed that some part of the reply is not available. Therefore, the Committee decided to **forward the complete reply again to DHI** for expediting the comments. Case is deferred.			

46	**Case No.:7/13/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No. P-47011/98/2019-TSW dated 06.01.2021. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

47	**Case No.:8/13/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

48	**Case No.:1/17/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. To provide justification for the higher claimed wastage supported by drawings, pictures and step-wise wastage. Case is deferred.			

49	**Case No.:5/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

50	**Case No.:11/17/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

51	**Case No.:12/17/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 24.07.2020 followed by reminders on 30.09.2020 & 11.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Visakhapatnam**. RA concerned may take further necessary action as per the decision of NC.			

52	**Case No.:13/17/80-ALC2/2019**	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 27.07.2020 followed by reminders on 30.09.2020 & 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Hyderabad**. RA concerned may take further necessary action as per the decision of NC.			

53	**Case No.:6/18/85-ALC3/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/85/050/00132/AM20/	RLA File :31/83/040/00120/AM20/	Lic.No/Date:3110067623 10.12.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **Consultant (Tech-3)** as under: **Export items:** 1. Weight of export item at Sl. No. 1 is **5.285Kg/Unit** and may be added in the description of export item. 2. Weight of export item at Sl. No. 2 is **3.688Kg/Unit** and may be added in the description of export item. 3. Weight of export item at Sl. No. 3 is **2.934Kg/Unit** and may be added in the description of export item. 4. Weight of export item at Sl. No. 4 is **5.285Kg/Unit** and may be added in the description of export item. 5. Weight of export item at Sl. No. 5 is **3.690Kg/Unit** and may be added in the description of export item. 6. Weight of export item at Sl. No. 6 is **2.609Kg/Unit** and may be added in the description of export item. 7. Weight of export item at Sl. No. 7 is **5.285Kg/Unit** and may be added in the description of export item. 8. Weight of export item at Sl. No. 8 is **3.688Kg/Unit** and may be added in the description of export item. 9. Weight of export item at Sl. No. 9 is **2.758Kg/Unit** and may be added in the description of export item. 10. Weight of export item at Sl. No. 10 is **5.289Kg/Unit** and may be added in the description of export item. 11. Weight of export item at Sl. No. 11 is **3.690Kg/Unit** and may be added in the description of export item. 12. Weight of export item at Sl. No. 12 is **2.760Kg/Unit** and may be added in the description of export item. **Import item:** 1. Quantity of import item at Sl. No. 1 to 4 may be allowed as Net + 2% wastage in weight or as applied, whichever is lower. 2. Quantity of import item at Sl. No. 5 may be allowed as 1.44Kgs/Kg content in the export product with 1/3rd recovery. 3. Quantity of import item at Sl. No. 6 may be allowed as 1.34Kgs/Kg content in the export product with			

1/3rd recovery.

4. Quantity of import item at Sl. No. 7 may be allowed as 1.28Kgs/Kg content in the export product with 1/3rd recovery.
5. Quantity of import item at Sl. No. 8 may be allowed as 1.39Kgs/Kg content in the export product with 1/3rd recovery.
6. Quantity of import item at Sl. No. 9 may be allowed as 1.36Kgs/Kg content in the export product with 1/3rd recovery.
7. Quantity of import item at Sl. No. 10 may be allowed as 1.40Kgs/Kg content in the export product with 1/3rd recovery.
8. Quantity of import item at Sl. No. 11 may be allowed as per GN-4.
9. Quantity of import item at Sl. No. 12 may be allowed as 1.59Kgs/Kg content in the export product with 1/3rd recovery.

RA concerned may take further necessary action as per the decision of NC.

54	**Case No.:4/19/80-ALC2/2019**	Party Name: CRYOGAS EQUIPMENT PVT LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 24.07.2020 followed by reminders on 30.09.2020 & 11.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**.

RA concerned may take further necessary action as per the decision of NC.

55	**Case No.:9/19/80-ALC2/2019**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

56	**Case No.:8/19/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on the recommendation of **Consultant (Tech-1)** & **Consultant (SKB)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	800 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500/ JFE EH 500A	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

57	**Case No.:10/19/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No. P-47011/61/2020-TSW dated 02.11.2020 as under: 1. Quantity of import items at Sl. No. 1 to 97, 100 to 121, 135 to 145 and 157 to 227 may be allowed on **net to net basis with accountability clause**. 2. Quantity of import item at Sl. No. 98, 99, 122 to 134 & 146 to 156 may be allowed on **net to net content basis** as claimed by the firm. RA concerned may take further necessary action as per the decision of NC.			

58	**Case No.:11/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00276/AM20/	RLA File :09/24/040/00489/AM20/	Lic.No/Date:0910068312 31.12.2019	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

59	**Case No.:12/19/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

60	**Case No.:13/19/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Pending with **Tech-3**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 18.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments. Case is deferred.			

61	**Case No.:14/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DHI** for examination & comments as per advice of **Consultant (SKB).** Case is deferred.			

62	**Case No.:17/19/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DHI** for examination & comments as per advice of **Consultant (SKB).** Case is deferred.			

63	**Case No.:1/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00295/AM20/	RLA File :09/24/040/00522/AM20/	Lic.No/Date:0910068392 21.01.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

64	**Case No.:2/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00296/AM20/	RLA File :09/24/040/00523/AM20/	Lic.No/Date:0910068393 21.01.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

65	**Case No.:3/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00297/AM20/	RLA File :09/24/040/00524/AM20/	Lic.No/Date:0910068394 21.01.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

66	**Case No.:4/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00298/AM20/	RLA File :09/24/040/00528/AM20/	Lic.No/Date:0910068395 21.01.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

67	**Case No.:7/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00301/AM20/	RLA File :34/24/040/00329/AM20/	Lic.No/Date:3410045799 21.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 24.07.2020, 01.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

68	**Case No.:8/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00302/AM20/	RLA File :34/24/040/00330/AM20/	Lic.No/Date:3410045800 21.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 24.07.2020, 01.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

69	**Case No.:9/21/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

70	**Case No.:10/21/80-ALC2/2019**	Party Name: THERMAL SYSTEMS (HYDERABAD) P. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00304/AM20/	RLA File :09/24/040/00506/AM20/	Lic.No/Date:0910068410 24.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 27.08.2020 followed by reminders on 01.10.2020 & 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Hyderabad**. RA concerned may take further necessary action as per the decision of NC.			

71	**Case No.:12/21/80-ALC2/2019**	Party Name: KAY BOUVET ENGINEERING LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00306/AM20/	RLA File :31/83/040/00139/AM20/	Lic.No/Date:3110067666 27.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 27.07.2020 & 01.10.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Pune**. RA concerned may take suitable consequential action accordingly.			

72	**Case No.:17/21/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00311/AM20/	RLA File :05/23/040/00359/AM20/	Lic.No/Date:0510413478 29.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

73	**Case No.:18/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00312/AM20/	RLA File :34/24/040/00341/AM20/	Lic.No/Date:3410045830 30.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 24.07.2020, 01.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

74	**Case No.:19/21/80-ALC2/2019**	Party Name: BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00313/AM20/	RLA File :05/23/040/00415/AM20/	Lic.No/Date:0510413481 30.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

75	**Case No.:20/21/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00314/AM20/	RLA File :34/24/040/00344/AM20/	Lic.No/Date:3410045838 30.01.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 24.07.2020, 01.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

76	**Case No.:21/21/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 11.11.2020. The firm vide email dated 24.11.2020 and 29.12.2020 has requested for more time to furnish the requisite information. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days. Case is deferred.			

77	**Case No.:22/21/80-ALC2/2019**	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00316/AM20/	RLA File :03/94/040/00435/AM20/	Lic.No/Date:0310834593 03.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 04.08.2020, 01.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Mumbai**. RA concerned may take suitable consequential action accordingly.			

78	**Case No.:23/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00317/AM20/	RLA File :09/24/040/00557/AM20/	Lic.No/Date:0910068441 03.02.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

79	**Case No.:24/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00318/AM20/	RLA File :09/24/040/00559/AM20/	Lic.No/Date:0910068442 03.02.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

80	**Case No.:25/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00319/AM20/	RLA File :09/24/040/00552/AM20/	Lic.No/Date:0910068443 03.02.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

81	**Case No.:26/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00320/AM20/	RLA File :09/24/040/00554/AM20/	Lic.No/Date:0910068444 03.02.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

82	**Case No.:27/21/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00321/AM20/	RLA File :09/24/040/00553/AM20/	Lic.No/Date:0910068445 03.02.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

83	**Case No.:31/21/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination & comments as per advice of representative of **MSME**. Case is deferred.			

84	**Case No.:15/22/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00341/AM20/	RLA File :31/83/040/00145/AM20/	Lic.No/Date:3110067680 11.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 20.07.2020, 01.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Pune**. RA concerned may take suitable consequential action accordingly.			

85	**Case No.:4/23/80-ALC2/2019**	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00349/AM20/	RLA File :03/95/040/01089/AM20/	Lic.No/Date:0310834951 20.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm was informed for furnishing the complete reply of deficiency letter dated 05.08.2020 on 15.10.2020. However, reply of the firm sent to Consultant (Tech-1) on 16.12.2020. Hence, the Committee decided to wait for comments. Case is deferred.			

86	**Case No.:3/23/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00348/AM20/	RLA File :05/23/040/00424/AM20/	Lic.No/Date:0510413679 21.02.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

87	**Case No.:6/23/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00351/AM20/	RLA File :03/95/040/01074/AM20/	Lic.No/Date:0310835043 25.02.2020	Pending with firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **DHI:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of			

	material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. 6. List of components, spares, consumables separately. 7. Raw material weight & finished weight of casting & forgings proposed for import. 8. List of spares if any. 9. Information as per Appendix 4K & 4H. Case is deferred.

88	**Case No.:7/23/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00352/AM20/	RLA File :34/24/040/00375/AM20/	Lic.No/Date:3410045913 28.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 09.03.2020 followed by reminders on 24.07.2020, 30.09.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

89	**Case No.:8/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00353/AM20/	RLA File :09/24/040/00595/AM20/	Lic.No/Date:0910068531 02.03.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

90	**Case No.:9/23/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00354/AM20/	RLA File :09/24/040/00594/AM20/	Lic.No/Date:0910068532 02.03.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

91	**Case No.:12/23/80-ALC2/2019**	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00357/AM20/	RLA File :07/24/040/00294/AM20/	Lic.No/Date:0710116194 02.03.2020	

Decision: The Committee considered the case as per the agenda and noted that second deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 01.10.2020 followed by a reminder on 12.11.2020. The firm vide email dated 27.11.2020 has requested for 10 more days time to furnish the requisite information. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to **RA, Bangalore**.

RA concerned may take further necessary action as per the decision of NC.

92	**Case No.:1/1/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00377/AM20/	RLA File :34/24/040/00395/AM20/	Lic.No/Date:3410045959 18.03.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/148/2020-TSW dated 24.12.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84195090	Alluminium Heatsink (Weight 2.430 Kg Each) Aavid Part No. 358455 Customer Part Number : 851-9793	22000 Number	76169990	Aluminium Extrusion Cut To Lenth (Size 91*64 MM) (Weight 2.450 Kg Each) Part No: 363988	(**22000 Number on net to net basis**) 53900 Kgs as 1.01Kgs/Kg content in the export item

RA concerned may take further necessary action as per the decision of NC.

93	**Case No.:6/1/80-ALC2/2020**	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00382/AM21/	RLA File :52/24/040/00083/AM20/	Lic.No/Date:5210043372 04.04.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

94	**Case No.:7/1/80-ALC2/2020**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00383/AM21/	RLA File :07/24/040/00002/AM21/	Lic.No/Date:0710116329 07.04.2020	

Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 10.11.2020 for examination of the case. However, **Consultant (Tech-3)** asked to send physical file of the earlier approved AA No. 6510000027 dated 05.04.2019 in Meeting No. 23/80 dated 13.03.2020. Therefore, the Committee decided to send the same to **Consultant (Tech-3)** for examination of the case.

Case is deferred.

95	**Case No.:8/1/80-ALC2/2020**	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00384/AM21/	RLA File :04/24/040/00002/AM21/	Lic.No/Date:0410166662 08.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 24.07.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

96	**Case No.:9/1/80-ALC2/2020**	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00385/AM21/	RLA File :02/24/040/00199/AM20/	Lic.No/Date:0210209839 09.04.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. To provide blade category-wise blank and final product weights with step-wise wastage. Case is deferred.			

97	**Case No.:10/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00386/AM21/	RLA File :04/24/040/00001/AM21/	Lic.No/Date:0410166666 13.04.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

98	**Case No.:13/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00389/AM21/	RLA File :09/24/040/00647/AM20/	Lic.No/Date:0910068616 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

99	**Case No.:14/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00390/AM21/	RLA File :09/24/040/00648/AM20/	Lic.No/Date:0910068617 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

100	**Case No.:15/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00391/AM21/	RLA File :09/24/040/00649/AM20/	Lic.No/Date:0910068618 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

101	**Case No.:16/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00392/AM21/	RLA File :09/24/040/00650/AM20/	Lic.No/Date:0910068619 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

102	**Case No.:17/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00393/AM21/	RLA File :09/24/040/00651/AM20/	Lic.No/Date:0910068620 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

103	**Case No.:18/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00394/AM21/	RLA File :09/24/040/00652/AM20/	Lic.No/Date:0910068621 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

104	**Case No.:19/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00395/AM21/	RLA File :09/24/040/00653/AM20/	Lic.No/Date:0910068622 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

105	**Case No.:20/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00396/AM21/	RLA File :09/24/040/00654/AM20/	Lic.No/Date:0910068623 17.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

106	**Case No.:21/1/80-ALC2/2020**	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00397/AM21/	RLA File :04/24/040/00003/AM21/	Lic.No/Date:0410166684 22.04.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

107	**Case No.:22/1/80-ALC2/2020**	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00398/AM21/	RLA File :07/24/040/00016/AM21/	Lic.No/Date:0710116365 23.04.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that second deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 01.10.2020 followed by a reminder on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

108	**Case No.:23/1/80-ALC2/2020**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00399/AM21/	RLA File :03/94/040/01087/AM20/	Lic.No/Date:0310835847 25.04.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **DPIIT** vide U. O. No.: P-47011/193/2019-TSW dated 06.01.2021**:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.			

2. Weight of each Export Product.
3. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Details of import items at Sl. No. 13, 20, 22, 25 & 30 (as description has been indicated in code-numbers) and theirs specific use in the export items.
7. Quantities of import items (Components, raw-materials, consumable-wise) to be accounted for in the export products.
8. Basis/Justification for the quantities of import items.

Case is deferred.

109	**Case No.:42/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00418/AM21/	RLA File :09/24/040/00639/AM20/	Lic.No/Date:0910068678 28.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

110	**Case No.:43/1/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00419/AM21/	RLA File :09/24/040/00640/AM20/	Lic.No/Date:0910068679 28.04.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

111	**Case No.:49/1/80-ALC2/2020**	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00425/AM21/	RLA File :07/24/040/00001/AM21/	Lic.No/Date:0710116407 30.04.2020	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 01.10.2020 followed by a reminder on 19.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send final reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

112	**Case No.:51/1/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00427/AM21/	RLA File :02/24/040/00005/AM21/	Lic.No/Date:0210209859 06.05.2020	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on the recommendation of **Consultant (Tech-1)** & **Consultant (SKB)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	800 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500 /Hardox550 / JFE EH 500A /DILLIDUR500	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

113	**Case No.:52/1/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00428/AM21/	RLA File :05/23/040/00020/AM21/	Lic.No/Date:0510414127 08.05.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

114	**Case No.:54/1/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00430/AM21/	RLA File :34/24/040/00021/AM21/	Lic.No/Date:3410046049 11.05.2020	

Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 27.07.2020 followed by reminders on 30.09.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**.

RA concerned may take suitable consequential action accordingly.

115	**Case No.:1/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00475/AM21/	RLA File :09/24/040/00132/AM21/	Lic.No/Date:0910068852 05.06.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

116	**Case No.:2/3/80-ALC2/2020**	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00476/AM21/	RLA File :04/24/040/00036/AM21/	Lic.No/Date:0410166809 10.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-3)** on 14.12.2020 for examination of the case. However, **Consultant (Tech-3)** has requested to send hard copy of the firm's reply to examine the case. Therefore, the Committee decided to send the same to **Consultant (Tech-3)** for examination of the case. Case is deferred.			

117	**Case No.:3/3/80-ALC2/2020**	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00477/AM21/	RLA File :05/23/040/00045/AM21/	Lic.No/Date:0510414366 10.06.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 27.08.2020 followed by a reminder on 14.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

118	**Case No.:4/3/80-ALC2/2020**	Party Name: AUTOFIT CAR INTERIORS PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00478/AM21/	RLA File :10/24/040/00018/AM21/	Lic.No/Date:1010060538 11.06.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:** 1. To provide CAD drawing with wastage justification. Case is deferred.			

119	**Case No.:5/3/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00479/AM21/	RLA File :31/83/040/00012/AM21/	Lic.No/Date:3110067753 11.06.2020	Pending with **Tech-3**
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 08.12.2020. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expediting the comments. Case is deferred.			

120	**Case No.:6/3/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00480/AM21/	RLA File :05/23/040/00047/AM21/	Lic.No/Date:0510414386 12.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 27.08.2020 followed by reminders on 30.09.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, New Delhi**. RA concerned may take suitable consequential action accordingly.			

121	**Case No.:7/3/80-ALC2/2020**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00481/AM21/	RLA File :05/23/040/00049/AM21/	Lic.No/Date:0510414387 12.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 27.08.2020 followed by reminders on 30.09.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, New Delhi**. RA concerned may take suitable consequential action accordingly.			

122	**Case No.:8/3/80-ALC2/2020**	Party Name: CML BIOTECH PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00482/AM21/	RLA File :10/24/040/00020/AM21/	Lic.No/Date:1010060548 15.06.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

123	**Case No.:9/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00483/AM21/	RLA File :09/24/040/00135/AM21/	Lic.No/Date:0910068868 15.06.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

124	**Case No.:10/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00484/AM21/	RLA File :09/24/040/00134/AM21/	Lic.No/Date:0910068869 15.06.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

125	**Case No.:11/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00485/AM21/	RLA File :09/24/040/00136/AM21/	Lic.No/Date:0910068870 15.06.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

126	**Case No.:12/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00486/AM21/	RLA File :09/24/040/00133/AM21/	Lic.No/Date:0910068872 15.06.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

127	**Case No.:13/3/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00487/AM21/	RLA File :05/23/040/00055/AM21/	Lic.No/Date:0510414402 15.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 27.08.2020 followed by reminders on 30.09.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, New Delhi**. RA concerned may take suitable consequential action accordingly.			

128	**Case No.:14/3/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00488/AM21/	RLA File :34/24/040/00058/AM21/	Lic.No/Date:3410046140 15.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/148/2020-TSW dated 24.12.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84195090	Alluminium Heatsink / Heat Sink 450mm For Gvm/ Gvx Power Module (Weight 2.430 Kg Each) Aavid Part No. 370202 Customer Part Number : 851-9793A)	36000 Number	76169990	Aluminium Extrusion Cut To Lenth (Size 91*64 MM) (Weight 2.450 Kg Each) Part No: 363988	(**36000 Number on net to net basis**) 88200 Kgs as 1.01Kgs/Kg content in the export item

RA concerned may take further necessary action as per the decision of NC.

129	**Case No.:15/3/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00489/AM21/	RLA File :34/24/040/00059/AM21/	Lic.No/Date:3410046141 15.06.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/148/2020-TSW dated 24.12.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84195090	Alluminium Heatsink / Heat Sink 450mm For Gvm/ Gvx Power Module (Weight 2.430 Kg Each) AAVID PART NO. 370202 Customer Part Number : 851-9793A)	18000 Number	76169990	Aluminium Extrusion Cut To Lenth (Size 91*64 MM) (Weight 2.450 Kg Each) Part No: 363988	(**18000 Number on net to net basis**) 44100 Kgs as 1.01Kgs/Kg content in the export item

RA concerned may take further necessary action as per the decision of NC.

130	**Case No.:16/3/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00490/AM21/	RLA File :05/23/040/00051/AM21/	Lic.No/Date:0510414434 19.06.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days.

Case is deferred.

131	**Case No.:17/3/80-ALC2/2020**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00491/AM21/	RLA File :31/83/040/00019/AM21/	Lic.No/Date:3110067766 22.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 27.08.2020 followed by reminders on 01.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Pune**. RA concerned may take suitable consequential action accordingly.			

132	**Case No.:18/3/80-ALC2/2020**	Party Name: L&T-MHPS BOILERS PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00492/AM21/	RLA File :03/95/040/00161/AM21/	Lic.No/Date:0310836794 22.06.2020	
	Decision: The Committee considered the case as per the agenda and noted that incomplete application has been received from the firm. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

133	**Case No.:22/3/80-ALC2/2020**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00496/AM21/	RLA File :03/94/040/00207/AM21/	Lic.No/Date:0310836946 30.06.2020	Pending with firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of **DHI:** 1. Manufacturing process/activity. 2. Wight of each export product and each imported input. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Information as per Appendix 4K & 4H. Case is deferred.			

134	**Case No.:26/3/80-ALC2/2020**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00500/AM21/	RLA File :08/24/040/00076/AM21/	Lic.No/Date:0810148023 30.06.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

135	**Case No.:28/3/80-ALC2/2020**	Party Name: ONASSIS AUTO LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00502/AM21/	RLA File :05/24/040/00152/AM21/	Lic.No/Date:0510414546 03.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

136	**Case No.:29/3/80-ALC2/2020**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00503/AM21/	RLA File :05/24/040/00156/AM21/	Lic.No/Date:0510414554 03.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

137	**Case No.:30/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00504/AM21/	RLA File :34/24/040/00077/AM21/	Lic.No/Date:3410046197 07.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 28.09.2020 followed by reminders on 16.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

138	**Case No.:36/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00510/AM21/	RLA File :09/24/040/00190/AM21/	Lic.No/Date:0910068933 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

139	**Case No.:37/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00511/AM21/	RLA File :09/24/040/00194/AM21/	Lic.No/Date:0910068934 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

140	**Case No.:38/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00512/AM21/	RLA File :09/24/040/00193/AM21/	Lic.No/Date:0910068935 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

141	**Case No.:39/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00513/AM21/	RLA File :09/24/040/00195/AM21/	Lic.No/Date:0910068936 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

142	**Case No.:40/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00514/AM21/	RLA File :09/24/040/00187/AM21/	Lic.No/Date:0910068937 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

143	**Case No.:41/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00515/AM21/	RLA File :09/24/040/00188/AM21/	Lic.No/Date:0910068938 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

144	**Case No.:42/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00516/AM21/	RLA File :09/24/040/00192/AM21/	Lic.No/Date:0910068939 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

145	**Case No.:43/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00517/AM21/	RLA File :09/24/040/00189/AM21/	Lic.No/Date:0910068940 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

146	**Case No.:44/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00518/AM21/	RLA File :09/24/040/00191/AM21/	Lic.No/Date:0910068941 07.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

147	**Case No.:31/3/80-ALC2/2020**	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00505/AM21/	RLA File :03/94/040/00237/AM21/	Lic.No/Date:0310837075 08.07.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under: 1. Quantity of import items may be allowed **as per GN-4**. RA concerned may take further necessary action as per the decision of NC.			

148	**Case No.:32/3/80-ALC2/2020**	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00506/AM21/	RLA File :05/24/040/00148/AM21/	Lic.No/Date:0510414590 08.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

149	**Case No.:33/3/80-ALC2/2020**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00507/AM21/	RLA File :03/95/040/00220/AM21/	Lic.No/Date:0310837100 09.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 14.12.2020 for examination of the case.. Therefore, the Committee decided to wait for **DHI's comments**. Case is deferred.			

150	**Case No.:34/3/80-ALC2/2020**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00508/AM21/	RLA File :03/95/040/00219/AM21/	Lic.No/Date:0310837101 09.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 14.12.2020 for examination of the case. Therefore, the Committee decided to wait for **DHI's comments.** Case is deferred.			

151	**Case No.:35/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00509/AM21/	RLA File :34/24/040/00076/AM21/	Lic.No/Date:3410046199 09.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 28.09.2020 followed by reminders on 16.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

152	**Case No.:45/3/80-ALC2/2020**	Party Name: PENGUIN PETROLEUM SERVICES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00519/AM21/	RLA File :03/95/040/00147/AM21/	Lic.No/Date:0310837144 13.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3)**: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if			

	any, may also be indicated. 6. Use of export product. 7. Copy of export order. Case is deferred.

153	**Case No.:46/3/80-ALC2/2020**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00520/AM21/	RLA File :03/89/040/00069/AM21/	Lic.No/Date:0310837170 14.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.08.2020 followed by a reminder on 01.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

154	**Case No.:47/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00521/AM21/	RLA File :34/24/040/00092/AM21/	Lic.No/Date:3410046223 17.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 28.09.2020 followed by reminders on 16.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

155	**Case No.:49/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00523/AM21/	RLA File :34/24/040/00093/AM21/	Lic.No/Date:3410046224 17.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 28.09.2020 followed by reminders on 16.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

156	**Case No.:50/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00524/AM21/	RLA File :34/24/040/00094/AM21/	Lic.No/Date:3410046225 17.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 28.09.2020 followed by reminders on 16.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

157	**Case No.:48/3/80-ALC2/2020**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00522/AM21/	RLA File :08/24/040/00094/AM21/	Lic.No/Date:0810148164 20.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

158	**Case No.:51/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00525/AM21/	RLA File :09/24/040/00217/AM21/	Lic.No/Date:0910068972 20.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

159	**Case No.:52/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00526/AM21/	RLA File :09/24/040/00216/AM21/	Lic.No/Date:0910068973 20.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

160	**Case No.:53/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00527/AM21/	RLA File :09/24/040/00215/AM21/	Lic.No/Date:0910068974 20.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

161	**Case No.:54/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00528/AM21/	RLA File :09/24/040/00214/AM21/	Lic.No/Date:0910068975 20.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

162	**Case No.:55/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00529/AM21/	RLA File :09/24/040/00213/AM21/	Lic.No/Date:0910068976 20.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

163	**Case No.:56/3/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00530/AM21/	RLA File :09/24/040/00212/AM21/	Lic.No/Date:0910068977 20.07.2020	
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

164

Case No.:57/3/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
HQ File :01/80/050/00531/AM21/	RLA File :02/24/040/00045/AM21/	Lic.No/Date:0210209990 21.07.2020	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on the recommendation of **Consultant (Tech-1)** & **Consultant (SKB)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	800 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500 /Hardox550/ JFE EH 500A /DILLIDUR500	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

165	**Case No.:58/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00532/AM21/	RLA File :05/24/040/00186/AM21/	Lic.No/Date:0510414670 21.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

166	**Case No.:59/3/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00533/AM21/	RLA File :05/24/040/00181/AM21/	Lic.No/Date:0510414671 21.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

167	**Case No.:60/3/80-ALC2/2020**	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00534/AM21/	RLA File :05/23/040/00083/AM21/	Lic.No/Date:0510414672 21.07.2020	Pending with **Tech-1**
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-1)** on 04.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

168	**Case No.:63/3/80-ALC2/2020**	Party Name: I-TECH PLAST INDIA PVT. LTD. (EOU)	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00537/AM21/	RLA File :03/94/040/00256/AM21/	Lic.No/Date:0310837308 22.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

169	**Case No.:64/3/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Rejected**
	HQ File :01/80/050/00538/AM21/	RLA File :34/24/040/00095/AM21/	Lic.No/Date:3410046237 22.07.2020	
	Decision: The Committee considered the case as per the agenda and noted that as per **Policy Circular No. 23/2015-20 dated 15.05.2019**, the applicant was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 28.09.2020 followed by reminders on 16.10.2020 & 12.11.2020. Therefore, the Committee decided to **reject** the case under intimation to **RA, Vadodara**. RA concerned may take suitable consequential action accordingly.			

170	**Case No.:3/5/80-ALC2/2020**	Party Name: DANIEL MEASUREMENT SOLUTIONS P LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00553/AM21/	RLA File :34/24/040/00117/AM21/	Lic.No/Date:3410046279 11.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 14.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

171	**Case No.:4/5/80-ALC2/2020**	Party Name: S K INDUSTRIES	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00554/AM21/	RLA File :34/24/040/00115/AM21/	Lic.No/Date:3410046283 11.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

172	**Case No.:6/5/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00556/AM21/	RLA File :31/83/040/00043/AM21/	Lic.No/Date:3110067819 13.08.2020	Pending with **Tech-3**
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 08.12.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind Consultant (Tech-3)** for expending the comments. Case is deferred.			

173	**Case No.:1/7/80-ALC2/2020**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00612/AM21/	RLA File :31/83/040/00042/AM21/	Lic.No/Date:3110067818 13.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

174	**Case No.:5/5/80-ALC2/2020**	Party Name: TAIKISHA ENGINEERING INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00555/AM21/	RLA File :03/95/040/00275/AM21/	Lic.No/Date:0310837658 14.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 12.11.2020. However, no reply has been received yet. Therefore, the Committee decided to **send a reminder** to the firm for furnishing the requisite information within 15 days. Case is deferred.			

175	**Case No.:11/5/80-ALC2/2020**	Party Name: VERTICE GLOBAL PVT LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00561/AM21/	RLA File :09/24/040/00248/AM21/	Lic.No/Date:0910069043 14.08.2020	Pending with **DPIIT**
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 07.01.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

176	**Case No.:7/5/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00557/AM21/	RLA File :05/24/040/00226/AM21/	Lic.No/Date:0510414900 17.08.2020	Pending with **DPIIT**
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 16.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expending the comments. Case is deferred.			

177	**Case No.:8/5/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00558/AM21/	RLA File :05/24/040/00227/AM21/	Lic.No/Date:0510414902 17.08.2020	Pending with **DPIIT**
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 16.10.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DPIIT** for expending the comments. Case is deferred.			

178	**Case No.:9/5/80-ALC2/2020**	Party Name: RADISH TECHNOLOGIES	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00559/AM21/	RLA File :06/24/040/00031/AM21/	Lic.No/Date:0610039581 18.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

179	**Case No.:10/5/80-ALC2/2020**	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00560/AM21/	RLA File :04/24/040/00066/AM21/	Lic.No/Date:0410166966 19.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 30.09.2020 reminder sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

180	**Case No.:12/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00562/AM21/	RLA File :34/24/040/00128/AM21/	Lic.No/Date:3410046299 19.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

181	**Case No.:13/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00563/AM21/	RLA File :34/24/040/00129/AM21/	Lic.No/Date:3410046300 19.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

182	**Case No.:14/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00564/AM21/	RLA File :34/24/040/00131/AM21/	Lic.No/Date:3410046301 19.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

183	**Case No.:15/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00565/AM21/	RLA File :34/24/040/00130/AM21/	Lic.No/Date:3410046302 19.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

184	**Case No.:16/5/80-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00566/AM21/	RLA File :03/94/040/00279/AM21/	Lic.No/Date:0310837819 20.08.2020	Pending with **MeitY**
	Decision: The Committee considered the case as per the agenda and noted that the firm has sent reply of deficiency letter to **MeitY** directly on 12.12.2020 to examine the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments. Case is deferred.			

185	**Case No.:17/5/80-ALC2/2020**	Party Name: FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00567/AM21/	RLA File :31/83/040/00050/AM21/	Lic.No/Date:3110067828 20.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3)**: 1. Generic name of item 4 of import & its specific use in export product. 2. Details of wastage claimed. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete			

justification and supported by documentary evidence/drawings etc.

6. Sheet layout diagram of the material indicating the wastage during blanking.
7. Use of export product.
8. Copy of Advance Authorization.
9. Copy of export order.
10. Description of export product at Sl. No. 1 & 2 is same, hence, differentiate with Model No. or specifications.

Case is deferred.

186	**Case No.:18/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00568/AM21/	RLA File :34/24/040/00134/AM21/	Lic.No/Date:3410046308 20.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

187	**Case No.:19/5/80-ALC2/2020**	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00569/AM21/	RLA File :09/24/040/00251/AM21/	Lic.No/Date:0910069073 20.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 14.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

188	**Case No.:20/5/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00570/AM21/	RLA File :05/23/040/00134/AM21/	Lic.No/Date:0510414969 21.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 14.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

189	**Case No.:21/5/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00571/AM21/	RLA File :34/24/040/00136/AM21/	Lic.No/Date:3410046312 24.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 15.10.2020 followed by a reminder on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind again the firm** for submitting the complete set of application. Case is deferred.			

190	**Case No.:22/5/80-ALC2/2020**	Party Name: ADITYA AUTO COMPONENTS	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00572/AM21/	RLA File :07/24/040/00141/AM21/	Lic.No/Date:0710116924 24.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 15.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

191	**Case No.:24/5/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00574/AM21/	RLA File :34/24/040/00139/AM21/	Lic.No/Date:3410046323 25.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 16.10.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

192	**Case No.:25/5/80-ALC2/2020**	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00575/AM21/	RLA File :52/24/040/00036/AM21/	Lic.No/Date:5210043502 25.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **Consultant (Tech-3)**: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Use of export product. 7. Specific use of each item of import in export product. Case is deferred.			

193	**Case No.:2/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00613/AM21/	RLA File :09/24/040/00299/AM21/	Lic.No/Date:0910069174 14.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

194	**Case No.:3/7/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00614/AM21/	RLA File :05/23/040/00177/AM21/	Lic.No/Date:0510415224 15.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

195	**Case No.:4/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00615/AM21/	RLA File :09/24/040/00327/AM21/	Lic.No/Date:0910069183 15.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

196

Case No.:5/7/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
HQ File :01/80/050/00616/AM21/	RLA File :02/24/040/00076/AM21/	Lic.No/Date:0210210109 16.09.2020	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on the recommendation of **Consultant (Tech-1)** & **Consultant (SKB)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	800 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500 /Hardox550/ JFE EH 500A /DILLIDUR500	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

197	**Case No.:6/7/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00617/AM21/	RLA File :02/24/040/00077/AM21/	Lic.No/Date:0210210110 16.09.2020	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on the recommendation of **Consultant (Tech-1)** & **Consultant (SKB)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	800 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500 /Hardox550/ JFE EH 500A /DILLIDUR500 -	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

198	**Case No.:7/7/80-ALC2/2020**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00618/AM21/	RLA File :05/24/040/00289/AM21/	Lic.No/Date:0510415237 17.09.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.

Case is deferred.

199	**Case No.:8/7/80-ALC2/2020**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00619/AM21/	RLA File :05/24/040/00290/AM21/	Lic.No/Date:0510415243 17.09.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name: Bracket ASSY Part No.: 82430270 / 82430265 (18621 KGS = 310345 Nos.)	310345 Number	1	72193310	Cold Rolled Stainless Steel Coils Grade ISS 439TI1/ S43932 2B 1.2X1250 MM	40398 Kgs inclusive of wastage @ 30% for Export item no. 1 28.5% for export item no. 2.
2	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name: Bracket ASSY Part No.: 82430697 (12600 KGS = 360000 Nos.)	360000 Number				

3	87089200	Silencers (mufflers) and exhaust pipes; parts thereof-Part Name: Bracket ASSY Part No. 82495326 / 82449832 / 82431748 / 82478508 (31603 KGS = 343511 Nos.)	343511 Number	2	72193310	Cold Rolled Stainless Steel Coils Grade ISS 439TI1/ S43932 2B 2.0X1250 MM	40538 Kgs inclusive of 28.27% wastage after affecting 1/3rd recovery from scarp

Note: The firm should import relevant import items only.

RA concerned may take further necessary action as per the decision of NC.

200	**Case No.:9/7/80-ALC2/2020**	Party Name: MOC SHIPYARDS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00620/AM21/	RLA File :03/95/040/00367/AM21/	Lic.No/Date:0310838353 18.09.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of **MSME:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

201	**Case No.:10/7/80-ALC2/2020**	Party Name: MOC SHIPYARDS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00621/AM21/	RLA File :03/95/040/00370/AM21/	Lic.No/Date:0310838354 18.09.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.

Case is deferred.

202	**Case No.:11/7/80-ALC2/2020**	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00622/AM21/	RLA File :03/95/040/00375/AM21/	Lic.No/Date:0310838373 18.09.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No. P-47011/140/2020-TSW dated 07.01.2021. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

203	**Case No.:12/7/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00623/AM21/	RLA File :05/23/040/00166/AM21/	Lic.No/Date:0510415251 18.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

204	**Case No.:13/7/80-ALC2/2020**	Party Name: SPARECO INDIA	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00624/AM21/	RLA File :05/24/040/00271/AM21/	Lic.No/Date:0510415264 18.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

205	**Case No.:14/7/80-ALC2/2020**	Party Name: ARIHANT INDUSTRIES	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00625/AM21/	RLA File :33/24/040/00012/AM21/	Lic.No/Date:3310030743 18.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

206	**Case No.:15/7/80-ALC2/2020**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00626/AM21/	RLA File :02/24/040/00080/AM21/	Lic.No/Date:0210210115 21.09.2020	

Decision: The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on the recommendation of **Consultant (Tech-1)** & **Consultant (SKB)** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	800 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500 /Hardox550/ JFE EH 500A /DILLIDUR500	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product

Note: The firm should import relevant items only.

RA concerned may take further necessary action as per the decision of NC.

207	**Case No.:16/7/80-ALC2/2020**	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00627/AM21/	RLA File :03/95/040/00376/AM21/	Lic.No/Date:0310838403 21.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

208	**Case No.:17/7/80-ALC2/2020**	Party Name: BPE BIOTREE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00628/AM21/	RLA File :07/24/040/00164/AM21/	Lic.No/Date:0710117046 22.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 20.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

209	**Case No.:18/7/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00629/AM21/	RLA File :05/24/040/00307/AM21/	Lic.No/Date:0510415296 23.09.2020	
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for AA No. 0510414168 dated 13.05.2020 as per written comments of **DPIIT** vide U. O. No. P-47011/14/2020-TSW dated 25.11.2020 as under: 1. Net weight of export item may be specified as 1320.90Kgs. 2. Words "**Dia 130mm**" may be suffixed with the description of import item. 3. Quantity of import item may be allowed as 2709.17Kgs as 2.051 Kgs/Kg content in the export item after taking 50% recovery from the scarp. RA concerned may take further necessary action as per the decision of NC.			

210	**Case No.:19/7/80-ALC2/2020**	Party Name: SIRIA IMPEX PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00630/AM21/	RLA File :05/24/040/00210/AM20/	Lic.No/Date:0510415290 23.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

211	**Case No.:23/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00634/AM21/	RLA File :09/24/040/00347/AM21/	Lic.No/Date:0910069252 23.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

212	**Case No.:20/7/80-ALC2/2020**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00631/AM21/	RLA File :03/94/040/00427/AM21/	Lic.No/Date:0310838433 24.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 12.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

213	**Case No.:21/7/80-ALC2/2020**	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00632/AM21/	RLA File :03/95/040/00144/AM21/	Lic.No/Date:0310838440 24.09.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81110010	Manganese Metal Powder	27000 Kgs	81110010	Electrolytic Manganese Metal Flakes / Chips	1.01Kgs/Kg net content of export product

Note:

1. **Size of export should be less than size of import.**
2. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

214	**Case No.:24/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00635/AM21/	RLA File :09/24/040/00348/AM21/	Lic.No/Date:0910069258 24.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

215	**Case No.:22/7/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00633/AM21/	RLA File :05/24/040/00313/AM21/	Lic.No/Date:0510415334 25.09.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No. P-47011/14/2020-TSW dated 25.11.2020 as under:

1. Net weight of export item may be specified as 36.54Kgs.
2. Words "**OD 125.5mm, ID 100mm**" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 523.78Kgs as 14.33 Kgs/Kg content in the export item after taking 10% recovery from the scarp.

RA concerned may take further necessary action as per the decision of NC.

216	**Case No.:25/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00636/AM21/	RLA File :03/95/040/00380/AM21/	Lic.No/Date:0310838477 25.09.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.

Case is deferred.

217	**Case No.:26/7/80-ALC2/2020**	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00637/AM21/	RLA File :03/94/040/00434/AM21/	Lic.No/Date:0310838480 25.09.2020	Pending with firm

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application.
Case is deferred.

218	**Case No.:29/7/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00640/AM21/	RLA File :09/24/040/00268/AM21/	Lic.No/Date:0910069273 29.09.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84842000	Laminate Seal (Net Cont. of Cobalt Alloy Sheet (HA 188) 2475Kg & Mesh 30x250 Twill Filter Cloth 5775SqFt in Exp Item)	200000 Number	1	81059000	Cobalt Alloy Sheet / Coil (Shim HA 188)	3025Kgs inclusive of 22.23% wastage
			2	81059000	Mesh 30 x 250 Twill Filter Cloth	7059 Sq. Feet inclusive of 22.23% wastage

Note:

1. **The wastages allowed after affecting 1/3rd recovery from scrap.**
2. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

219	**Case No.:30/7/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00641/AM21/	RLA File :09/24/040/00357/AM21/	Lic.No/Date:0910069275 30.09.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms on repeat basis as approved for AA No. 0910067939 dated 27.08.2019 in M. No. 08/80 dated 05.11.2020 as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84842000	Curved Seal / TP Inner Cloth Seal / TP Outer Cloth Seal Net Content of Cobalt Alloy Sheet (L-605) 1025.28 Kgs, Nickle Cobalt Alloy Sheet (X750) 98.568 Kgs & Mesh 30 x 250 - Twill Filter Cloth (Haynes 25 - L605) 630 Sq Ft in Export Product	960 Number	1	81059000	Cobalt Alloy Sheet (L-605)	19.86% wastage allowed
			2	75062000	Nickle Cobalt Alloy Sheet (X750)	21.74% wastage allowed
			3	73141490	Mesh 30 x 250 - Twill Filter Cloth (Haynes 25 - L605)	28.57% wastage allowed

Note:

1. **The wastages allowed after affecting 1/3rd recovery from scrap.**
2. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

220	**Case No.:31/7/80-ALC2/2020**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Approved**
	HQ File :01/80/050/00642/AM21/	RLA File :09/24/040/00284/AM21/	Lic.No/Date:0910069276 30.09.2020	

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84842000	Cloth Seal(Net Cont of Cobalt Alloy Sheet (HA 188) 812.818Kgs & Mesh 30 x 250 TwillFilter Cloth7, 103.901Sqft in Exp Prod)	110138 Number	1	81059000	Cobalt Alloy Sheet / Coil (Shim HA 188)	993.50Kgs inclusive of 22.23% wastage
			2	81059000	Mesh 30 x 250 Twill Filter Cloth	8683 Sq. Feet inclusive of 22.23% wastage

Note:

3. **The wastages allowed after affecting 1/3rd recovery from scrap.**
4. **The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

221	**Case No.:32/7/80-ALC2/2020**	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00643/AM21/	RLA File :05/23/040/00205/AM21/	Lic.No/Date:0510415387 01.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

222	**Case No.:33/7/80-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00644/AM21/	RLA File :03/95/040/00355/AM21/	Lic.No/Date:0310838632 01.10.2020	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 11.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments. Case is deferred.			

223	**Case No.:34/7/80-ALC2/2020**	Party Name: BPE BIOTREE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00645/AM21/	RLA File :07/24/040/00171/AM21/	Lic.No/Date:0710117086 01.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 20.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

224	**Case No.:35/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00646/AM21/	RLA File :03/95/040/00406/AM21/	Lic.No/Date:0310838691 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

225	**Case No.:36/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00647/AM21/	RLA File :03/95/040/00407/AM21/	Lic.No/Date:0310838692 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

226	**Case No.:37/7/80-ALC2/2020**	Party Name: PARAS DEFENCE AND SPACE TECHNOLOGIES LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00648/AM21/	RLA File :03/95/040/00412/AM21/	Lic.No/Date:0310838693 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

227	**Case No.:38/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00649/AM21/	RLA File :07/24/040/00183/AM21/	Lic.No/Date:0710117089 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

228	**Case No.:39/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00650/AM21/	RLA File :07/24/040/00184/AM21/	Lic.No/Date:0710117090 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

229	**Case No.:40/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00651/AM21/	RLA File :07/24/040/00186/AM21/	Lic.No/Date:0710117091 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

230	**Case No.:41/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00652/AM21/	RLA File :07/24/040/00182/AM21/	Lic.No/Date:0710117092 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

231	**Case No.:42/7/80-ALC2/2020**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00653/AM21/	RLA File :26/24/040/00007/AM21/	Lic.No/Date:2610012918 05.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

232	**Case No.:43/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00654/AM21/	RLA File :09/24/040/00367/AM21/	Lic.No/Date:0910069298 06.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

233	**Case No.:44/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00655/AM21/	RLA File :09/24/040/00368/AM21/	Lic.No/Date:0910069299 06.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

234	**Case No.:45/7/80-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00656/AM21/	RLA File :03/94/040/00387/AM21/	Lic.No/Date:0310838718 06.10.2020	Pending with MeitY
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 14.12.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments. Case is deferred.			

235	**Case No.:46/7/80-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00657/AM21/	RLA File :07/24/040/00185/AM21/	Lic.No/Date:0710117104 06.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

236	**Case No.:47/7/80-ALC2/2020**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00658/AM21/	RLA File :05/24/040/00332/AM21/	Lic.No/Date:0510415444 08.10.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 03.12.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

237	**Case No.:48/7/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00659/AM21/	RLA File :05/23/040/00214/AM21/	Lic.No/Date:0510415447 08.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

238	**Case No.:49/7/80-ALC2/2020**	Party Name: NUCON AEROSPACE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00660/AM21/	RLA File :09/24/040/00374/AM21/	Lic.No/Date:0910069307 08.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 11.11.2020. However, no information has been received yet. Therefore, the Committee decided to **remind the firm** for submitting the complete set of application. Case is deferred.			

239	**Case No.:50/7/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00661/AM21/	RLA File :09/24/040/00326/AM21/	Lic.No/Date:0910069313 08.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC Case is deferred.			

240	**Case No.:8/9/80-ALC2/2020**	Party Name: AGRI PROCESS INNOVATIONS TECHNOLOGIES LLP	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00687/AM21/	RLA File :07/24/040/00166/AM21/	Lic.No/Date:0710117170 22.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DHI**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

241	**Case No.:1/9/80-ALC2/2020**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00680/AM21/	RLA File :05/23/040/00226/AM21/	Lic.No/Date:0510415636 26.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **Consultant (Tech-1)**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

242	**Case No.:2/9/80-ALC2/2020**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00681/AM21/	RLA File :05/23/040/00243/AM21/	Lic.No/Date:0510415637 26.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

243	**Case No.:3/9/80-ALC2/2020**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00682/AM21/	RLA File :03/95/040/00405/AM21/	Lic.No/Date:0310839123 26.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DHI**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

244	**Case No.:4/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00683/AM21/	RLA File :09/24/040/00422/AM21/	Lic.No/Date:0910069389 27.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

245	**Case No.:5/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00684/AM21/	RLA File :09/24/040/00421/AM21/	Lic.No/Date:0910069390 27.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

246	**Case No.:6/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00685/AM21/	RLA File :09/24/040/00420/AM21/	Lic.No/Date:0910069391 27.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

247	**Case No.:7/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00686/AM21/	RLA File :09/24/040/00419/AM21/	Lic.No/Date:0910069392 27.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

248	**Case No.:9/9/80-ALC2/2020**	Party Name: TAIKISHA ENGINEERING INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00688/AM21/	RLA File :03/95/040/00463/AM21/	Lic.No/Date:0310839175 28.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **MSME**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

249	**Case No.:10/9/80-ALC2/2020**	Party Name: TAIKISHA ENGINEERING INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00689/AM21/	RLA File :03/95/040/00464/AM21/	Lic.No/Date:0310839176 28.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **MSME**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

250	**Case No.:11/9/80-ALC2/2020**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00690/AM21/	RLA File :09/24/040/00334/AM21/	Lic.No/Date:0910069412 29.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

251	**Case No.:12/9/80-ALC2/2020**	Party Name: GECO LEGEND ENVIRO TECH	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00691/AM21/	RLA File :32/24/040/00070/AM21/	Lic.No/Date:3210079797 29.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

252	**Case No.:13/9/80-ALC2/2020**	Party Name: PENTAPHOS INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00692/AM21/	RLA File :03/95/040/00459/AM21/	Lic.No/Date:0310839248 02.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **MSME**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

253	**Case No.:14/9/80-ALC2/2020**	Party Name: NARENDRA EXPLOSIVES LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00693/AM21/	RLA File :05/24/040/00349/AM21/	Lic.No/Date:0510415716 03.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

254	**Case No.:15/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00694/AM21/	RLA File :09/24/040/00439/AM21/	Lic.No/Date:0910069430 03.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

255	**Case No.:16/9/80-ALC2/2020**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00695/AM21/	RLA File :03/94/040/00555/AM21/	Lic.No/Date:0310839311 04.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

256	**Case No.:17/9/80-ALC2/2020**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00696/AM21/	RLA File :05/23/040/00261/AM21/	Lic.No/Date:0510415736 04.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

257	**Case No.:18/9/80-ALC2/2020**	Party Name: ARIHANT INDUSTRIES	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00697/AM21/	RLA File :33/24/040/00016/AM21/	Lic.No/Date:3310030763 04.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **MSME**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

258	**Case No.:19/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00698/AM21/	RLA File :09/24/040/00451/AM21/	Lic.No/Date:0910069448 05.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

259	**Case No.:20/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00699/AM21/	RLA File :09/24/040/00449/AM21/	Lic.No/Date:0910069449 05.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

260	**Case No.:21/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00700/AM21/	RLA File :09/24/040/00450/AM21/	Lic.No/Date:0910069450 05.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

261	**Case No.:22/9/80-ALC2/2020**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00701/AM21/	RLA File :09/24/040/00454/AM21/	Lic.No/Date:0910069452 05.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and observed that the "wastage asked for" appears to be on the higher side. Hence it was decided to call the firm for personal hearing to explain the case before the Norms Committee in the forthcoming NC meeting. Case is deferred.			

262	**Case No.:23/9/80-ALC2/2020**	Party Name: WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00702/AM21/	RLA File :04/24/040/00130/AM21/	Lic.No/Date:0410167239 05.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DHI**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

263	**Case No.:24/9/80-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00703/AM21/	RLA File :34/24/040/00217/AM21/	Lic.No/Date:3410046514 05.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **Consultant (Tech-1)**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

264	**Case No.:25/9/80-ALC2/2020**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00704/AM21/	RLA File :05/23/040/00269/AM21/	Lic.No/Date:0510415802 09.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

265	**Case No.:26/9/80-ALC2/2020**	Party Name: AIRFINS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00705/AM21/	RLA File :31/83/040/00078/AM21/	Lic.No/Date:3110067917 10.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

266	**Case No.:27/9/80-ALC2/2020**	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00706/AM21/	RLA File :34/24/040/00211/AM21/	Lic.No/Date:3410046533 10.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

267	**Case No.:28/9/80-ALC2/2020**	Party Name: TEXFAB ENGINEERS (I) PVT. LTD.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00707/AM21/	RLA File :52/24/040/00070/AM21/	Lic.No/Date:5210043592 10.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

268	**Case No.:35/9/80-ALC2/2020**	Party Name: AIROIL-FLAREGAS PVT. LIMITED	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00714/AM21/	RLA File :08/24/040/00285/AM21/	Lic.No/Date:0810149041 11.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **Consultant (SKB)**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

269	**Case No.:29/9/80-ALC2/2020**	Party Name: SPECTRA TECHNOLOGY SOLUTIONS PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00708/AM21/	RLA File :07/24/040/00208/AM21/	Lic.No/Date:0710117266 12.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

270	**Case No.:30/9/80-ALC2/2020**	Party Name: SPECTRA TECHNOLOGY SOLUTIONS PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00709/AM21/	RLA File :07/24/040/00219/AM21/	Lic.No/Date:0710117267 12.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

271	**Case No.:31/9/80-ALC2/2020**	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00710/AM21/	RLA File :05/23/040/00280/AM21/	Lic.No/Date:0510415854 12.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

272	**Case No.:32/9/80-ALC2/2020**	Party Name: DISTINCT PRODUCTIVITY SOLUTIONS	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00711/AM21/	RLA File :07/24/040/00190/AM21/	Lic.No/Date:0710117268 12.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

273	**Case No.:33/9/80-ALC2/2020**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:9/80-ALC2/2020 & 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00712/AM21/	RLA File :05/24/040/00421/AM21/	Lic.No/Date:0510415866 12.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DHI**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

274	**Case No.:34/9/80-ALC2/2020**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00713/AM21/	RLA File :05/24/040/00422/AM21/	Lic.No/Date:0510415867 12.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the case pertains to **DPIIT**. However, the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

275	**Case No.:36/9/80-ALC2/2020**	Party Name: CAPARO ENGINEERING INDIA LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00715/AM21/	RLA File :11/24/040/00003/AM21/	Lic.No/Date:1110028749 13.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

276	**Case No.:37/9/80-ALC2/2020**	Party Name: CAPARO ENGINEERING INDIA LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00716/AM21/	RLA File :11/24/040/00004/AM21/	Lic.No/Date:1110028750 13.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

277	**Case No.:38/9/80-ALC2/2020**	Party Name: CAPARO ENGINEERING INDIA LIMITED	Meet No/Date:9/80-ALC2/2020 26.11.2020	**Status: Deferred**
	HQ File :01/80/050/00717/AM21/	RLA File :11/24/040/00005/AM21/	Lic.No/Date:1110028751 13.11.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

120633/2020/OFFICE OF US(SKG)

U
09-80

File No: 0710108813/Promac/2019-HEI
Department of Heavy Industry
(HE&MT Section)

New Delhi, dated 28th October 2020

To,

706/AM19

M/s Promac Engineering Industries Pvt. Ltd.
Off Kanakapura Road, Alahalli, Anjanapura Post,
Bangalore- 560 062
(email: promac@vsnl.com)

Subject: Ratification of Norms in respect of the Advance Authorization No. 0710108813 dated 05/10/2015 – reg.

Sir,

The undersigned is directed to refer to your reply Ref. No. DGFT/Promac/2020-21/457 dated 24.09.2020 on ratification of wastage norms issued against Advance Authorization No. 0710108813 dated 05/10/2015.

2. In this regard, the reply mentioned above has been examined and it is informed that wastages in respect of various operations such as drilling, cutting, grinding, welding, etc. has not been mentioned. You are, therefore, requested to kindly give the details of wastages as per the Annexure attached to enable to examine the proposal.

Yours faithfully,

(Sanjiv Kumar Gupta)

Under Secretary to the Government of India

Encl: Annexure

Annexure

S No.	Export Item	Steel items / component required	Net weight in KGs	Wastage generated (to be furnished by M/s Promac)					
				Total no. and diameter of holes to be drilled (mm)	Wastage generated in cutting (KGs)	Wastage generated in grinding (KGs)	Wastage generated in drilling holes (KGs)	Wastage generated in welding (KGs)	Total wastage generated (KGs) and percentage thereof
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	ROTARY DAMPER (rotary damper Assembly for Kiln Line-2)								
	(i)	PLATE FOR ROTARY DAMPER (SCH13) 205x89.3x113.4	41.5						
	(ii)	PLATE FOR ROTARY DAMPER (SCH13) 92.4x100x950	27.6						
2	ROTARY DAMPER (rotary damper Assembly for Kiln Line-3)								
	(i)	PLATE FOR ROTARY DAMPER (SCH13) 205x89.3x113.4	41.5						
	(ii)	PLATE FOR ROTARY DAMPER (SCH13) 92.4x100x950	27.6						
3	DISPERSION BOX Assembly no. 1								
	(i)	DAMPER STOPPER FOR DISPERSION BOX (SCH13) 250 x 235 x 10	5						
	(ii)	DAMPER FOR DISPERSION BOX (SCH 13) 240 x 910 x 1300	324						
	(iii)	SUPPORTING ROD FOR DISPERSION BOX (SUS310S)	23.4						
	(iv)	SHAFT FOR DISPERSION	14.4						

		BOX (SUS310 S)							
	(v)	STOPPER BR ACKET FOR DISPERSION BOX (USUS3 10S)	3.2						
4	DISPERSION BOX Assembly No. 2								
	(i)	DAMPER FO R DISPERSIO N BOX (SCH 13) W-910 x l-1300 x h-240	324						
	(ii)	SUPPORTIN G ROD FOR DISERSION BOX (SUS310 S)	23.4						
	(iii)	SHAFT FOR DISPERSION BOX (SUS310 S)	14.4						
	(iv)	STOPPER BR ACKET FOR DISPERSION BOX (USUS3 10S)	3.2						

9-80 mtg.

Department of Heavy Industry
(HE&MT Section)

To,

M/s. HEURTEY PETROCHEM INDIA PVT LTDNO,.,
402,403,&404,NATIONAL HIGHWAYNO,
VADODARA,GUJARAT, PIN-391243

Subject: Ratification of Norms in respect of the Advance Authorization No. 3410045150 Dated 17.05.2019– reg.

Dear sir,

The undersigned is directed to refer to your reply dated 14.08.2020 on ratification of wastage norms issued against Advance Authorization No. 3410045150 Dated 17.05.2019.

2. In this regard, the reply mentioned above has been examined and it is informed that wastages in respect of various operations such as cutting, fin making & testing, welding, weld testing, burning, hole drilling, hydro testing, etc. has not been mentioned. You are, therefore, requested to kindly give the details of actual wastages generated during the said operations against each raw material as per the Annexure attached to enable to examine the proposal.

Yours faithfully,

(Sanjiv Kumar Gupta)

Under Secretary to the Government of India

Encl: Annexure

Annexure

			Information required to be given in respect of column (4) to (14) of the Table by M/s Heurtey Petrochem India Pvt Ltd										
S No.	Export project	Steel items / component	Net weight in KGs	Resultant export item	Wastage generated in cuttin	Wastage generated in fin makin	Wastage generated in	Wastage generated in	Wastage generated in	Diameter of hole to be	Wastage generated in hole drilling	Wastage generated in hydro	Total Wastage in KGs and percen

					g in KGs	g / testing in KGs	weldin g in KGs	weld testing in KGs	burnin g in KGs	drilled In MM	in KGs	testing in KGs	tage thereof
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
I	**Fractioator Feed Heater F-10604**												
1		CARBON STEEL COLD ROLLED ROD SIZE 5 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR											
2		CARBON STEEL COLD ROLLED ROD SIZE 5 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR											
3		CHANNEL ITEMS - CARBON STEEL CHANNELS SECTION SIZE 50 MM TO 600 MM ASTM A36/ S275JR / S355JR / S235JR OR											

		EQUIVALENT GRADES											
4		BEAM ITEMS - CARBON STEEL BEAMS SECTION SIZE 100 MM TO 600 MM - H SECTION ASTM A36/ S275JR / S355JR / S235JR OR EQUIVALENT GRADES											
5		ANGLE ITEMS - CARBON STEEL COLD ROLLED ANGLES SECTION SIZE 10 MM TO 200 MM ASTM A36/ S275JR OR EQUIVALENT GRADES											
6		FLAT ITEMS - CARBON STEEL FLATSIZE 10 MM TO 300 MM ASTM A36/											

		S235JR / S275JR / S355JR OR EQUIVALENT GRADES												
7		PIPES ITEMS - STAINLESS STEEL SEAMLESS PIPESO/D: 10 MM - 1000MM THICKNESS : 1MM - 100 MM SEAMLESS A312M Gr.TP347 / ASTM A312M Gr.TP310												
8		STUD BOLTS WITH 2 HEAVY HEX NUTS + 1 WASHER -SIZE 1/2" -5" INCH ASTM A194 Gr.8 / ASTM A194 Gr.2H/ ASTM A193 Gr.B7 / ASTM A193 Gr.B8C12												
II	Vacuum Tower Feed Furnace F-10703													

1		CARBON STEEL COLD ROLLED ROD SIZE 5 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR											
2		CARBON STEEL COLD ROLLED ROD SIZE 5 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR											
3		CHANNEL ITEMS - CARBON STEEL CHANNELS SECTION SIZE 50 MM TO 600 MM ASTM A36/ S275JR / S355JR / S235JR OR EQUIVALENT GRADES											
4		BEAM ITEMS - CARBON STEEL BEAMS SECTION											

		SIZE 100 MM TO 600 MM - H SECTION ASTM A36/ S275JR / S355JR / S235JR OR EQUIVALENT GRADES											
5		ANGLE ITEMS - CARBON STEEL COLD ROLLED ANGLES SECTION SIZE 10 MM TO 200 MM ASTM A36/ S275JR OR EQUIVALENT GRADES											
6		FLAT ITEMS - CARBON STEEL FLATSIZE 10 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR OR EQUIVALENT GRADES											
7		PIPES ITEMS -											

		STAINLESS STEEL SEAMLESS PIPESO/D: 10 MM - 1000MM THICKNESS : 1MM - 100 MM SEAMLESS A312M Gr.TP347 / ASTM A312M Gr.TP310											
8		STUD BOLTS WITH 2 HEAVY HEX NUTS + 1 WASHER -SIZE 1/2" -5" INCH ASTM A194 Gr.8 / ASTM A194 Gr.2H/ ASTM A193 Gr.B7 / ASTM A193 Gr.B8C12											
III	HOT OIL FURNACE F-10705												
1		CARBON STEEL PLATES SIZE 5 MM TO 50 MM THK ASTM A36/											

		S235JR / S275JR/ S355JR												
2		ANGLE ITEMS - CARBON STEEL COLD ROLLED ANGLES SECTION SIZE 10 MM TO 200 MM ASTM A36/ S275JR OR EQUIVALENT GRADES												
IV	HOT OIL FURNACE F-10851													
1		CARBON STEEL COLD ROLLED ROD SIZE 5 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR												
2		CARBON STEEL COLD ROLLED ROD SIZE 5 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR												
3		CHANNEL ITEMS -												

		CARBON STEEL CHANNELS SECTION SIZE 50 MM TO 600 MM ASTM A36/ S275JR / S355JR / S235JR OR EQUIVALENT GRADES											
4		BEAM ITEMS - CARBON STEEL BEAMS SECTION SIZE 100 MM TO 600 MM - H SECTION ASTM A36/ S275JR / S355JR / S235JR OR EQUIVALENT GRADES											
5		ANGLE ITEMS - CARBON STEEL COLD ROLLED ANGLES SECTION SIZE 10 MM TO 200 MM ASTM A36/ S275JR											

		OR EQUIVALENT GRADES											
6		FLAT ITEMS - CARBON STEEL FLATSIZE 10 MM TO 300 MM ASTM A36/ S235JR / S275JR / S355JR OR EQUIVALENT GRADES											
7		STUD BOLTS WITH 2 HEAVY HEX NUTS + 1 WASHER -SIZE 1/2" -5" INCH ASTM A194 Gr.8 / ASTM A194 Gr.2H/ ASTM A193 Gr.B7 / ASTM A193 Gr.B8C1 2											

File No.P-47011/98/2019-TSW

46
9-80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject:- M/s ISGEC Hitachi Zosen Limited- A.A. No.0510412096 dated 11.10.2019
Reference:- DGFT F. No. 01/80/050/00192/AM 20/DES-1

DGFT(DES-1) may kindly refer to their e-mail dated 23rd November 2020 forwarding reply received from M/s ISGEC Hitachi Zosen Limited in connection with fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:-

1. Net Fabricated weights of export items at Sl.No.1 and 2 may be specified as 235 MT and 45 MT respectively.
2. Import items at Sl. No. 1 & 3 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Import item at Sl. No. 2 shall be of relevant grade and size as contained/utilised in the export items.
1. Quantity of import item at Sl.No.1 may be allowed as 176621 Kgs as 1.0471Kgs/Kg content in the export items at Sl. No. 1 & 2, as claimed by the firm.
4. Quantity of import item at Sl.No.2 may be allowed as 37564 Kgs as 1.02 Kgs/Kg content in the export item at Sl. No. 1
2. Quantity of import item at Sl.No.3 may be allowed as 21091 Kgs as 1.0451Kgs/Kg content in the export item at Sl. No. 1, as claimed by the firm.
5. Import item at Sl.No.4 may be deleted as not required by the firm.
6. Import item at Sl.No.5 may be allowed on net to net content basis, with accountability clause
7. Quantities of import items at Sl.No.6 to 11 may be allowed as applied for i.e. 3000 Kgs., 1500 Kgs. 1500 Kgs., 2300 Kgs., 1800 Kgs. and 300 Kgs respectively.

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/98/2019-TSW dated 06.01.2021

File No.P-47011/140/2020-TSW

202
9-80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject:- M/s Permanent Magnets Limited, A.A. No. 0310838373 dated 18.09.2020
Reference:- D.G.F.T. F. No. 01/80/050/00622/AM21/DES-1

DGFT(DES-1) may kindly refer to their e-mail dated 6th January 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:-

1. Quantity of import item may be allowed as under:-
   i. For U Shields, U12-13-12.5-1.5, U20-13-15-1.5, U25-15-15-1.5 and U24-15-17-1.5: as 1.119 Kgs/Kg content in the export item, after taking 1/3rd recovery from the scrap.
   ii. For U Shields ,U30-13-15-15-1.5: as 1.057 Kgs/Kg content in the export item, after taking 1/3rd recovery from the scrap.
   iii. For U Shields, U20.5-10-10-1.5, U12-11-14.5-1.5, U12-11-14.5-1.5, U40-12-17-1.5, U18-12-17-1.5 and U16-12-29.5-1.5: as 1.324 Kgs/Kg content in the export item, after taking 1/3rd recovery from the scrap.

Norms Committee may take a view.

07/01/2021
(S.K.Jain)
Development Officer
Tel 23063166
E-mail:sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/140/2020-TSW dated 07.01.2021